

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 22nd May, 2015

No. 109 A: Sri Sanjit Kumar Chandra, Probationary Civil Judge (Junior Division) is posted at Ranchi with effect from 25.05.2015 and accordingly the Court, in exercising the powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), has been pleased to confer the powers of Judicial Magistrate 1st Class upon Sri Sanjit Kumar Chandra with effect from 25.05.2015.

Further, the Principal Judicial Commissioner, Ranchi is hereby requested to use his own discretionary powers in distributing judicial works to Sri Sanjit Kumar Chandra.

By Order of the Court,
Sd/- A. K. Choudhary
Registrar General

Memo No. _____/Apptt

Dated Ranchi the 22nd May, 2015

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- A. K. Choudhary
Registrar General

Memo No. 4872-4882/Apptt.

Dated Ranchi the 22nd May, 2015

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) I/c/ the Registrar (Administration) I/c/ the Registrar (Establishment) / P.P.S. I/c to the Hon'ble the Chief Justice / the CPC I/c & I/c NIC Cell High Court of Jharkhand, Ranchi / the Director, Judicial Academy Jharkhand, Ranchi & the Principal Judicial Commissioner, Ranchi for information and (communication to the officer concerned).

() – for P.J.C., Ranchi only.


22.05.15
Registrar General